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NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 156/Chd/Hry/2017

Under Section 131 of the Companies Act, 2013

In the matter of:

vivo MOBILE INDIA PRIVATE LIMITED, 3rd Floor, DeltaTowers, Plot No. 54, Sector 44.

Gurugram-122003.

...Petitioner.

Present: Mr. D.K.Munjal, Practising Chartered Accountant for petitioner.

Dr. Raj Singh, Registrar of Companies, Punjab & Chandigarh, and

Himachal Pradesh.

Office has reported that letter dated 16.10.2017 has already been received in the Tribunal from the Assistant Commissioner of Income Tax to the effect that the Department was not to file any objection. The Authorised Representative of the petitioner has also handed over copy of letter dated 21.09.2017 from the Ministry of Corporate Affairs, New Delhi authorising the Registrar of Companies, NCT/Delhi to represent the ministry in the present case.

List the matter on 14.12.2017. Last opportunity is afforded to the Central Government and the Registrar of Companies, NCT of Delhi and Haryana to file representation/objections, if any.

> Sd/-(Justice R.P.Nagrath) Member (Judicial)

November 16, 2017.

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